

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:2549

ANSWERED ON:10.03.2000

INTELLECTUAL PROPERTY RIGHT

DILIP KUMAR MANSUKHLAL GANDHI;SANJAY PASWAN;SHRINIWAS DADASAHEB PATIL

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

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- (a) whether the Government have organised a two-day global seminar on = Intellectual Property Rights in New Delhi;
- (b) if so, the details of those countries which have participated in = this seminar; (
- (c) whether the issues relating to WTO agreement have also been = discussed; and
- (d) if not, the details and the outcome therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH)

(a) to (d) This Ministry has not organised a two-day global seminar in New Delhi on Intellectual Property Rights.

However, in the recent past, seminars/symposium were organised on intellectual property rights, details of which are given below:

(i) An Asia-Pacific Regional Forum on Intellectual Property Policy Issues in the Next Millennium was organised by the World Intellectual Property Organisation, in association with Department of Industrial Development, and the Federation of Indian Chambers of Commerce & Industry, in New Delhi from July 7 to 9, 1999. This Forum was attended by senior officials responsible for intellectual property rights policies and administration from 20 countries of Asia and the Pacific region to examine various issues concerning policy development in the field of intellectual property.

(ii) A seminar on `Issues relating to the implementation of Intellectual Property Rights` was organised by the Asian African Legal Consultative Committee (AALCC), an inter-governmental organisation, in association with Ministry of External Affairs, in New Delhi from November 15-16, 1999. This seminar was attended by different member and non-member countries and representatives of international organisations.

(iii) A Regional Symposium on Enforcement of Copyright and Neighboring Rights for Asian and Pacific countries was organised in New Delhi from December 8-10, 1999 by the Department of Secondary Education and Higher Education, Ministry of Human Resource Development with the cooperation of World Intellectual Property Organisation. This symposium was attended by representatives from the countries of Asia-Pacific region.

(iv) The Asian Patent Attorneys Association (APAA) and the Federation Internationale de Conseils en Propriete Industrielle (FICPI) privately organised a joint Forum in New Delhi from 11-13 February, 2000 to provide an insight into the current situation in the field of intellectual property prevailing in the world. The Asian Patent Attorneys Association is an association comprising lawyers practising in the field of intellectual property mainly from Asian countries. Federation Internationale de Conseils en Propriete Industrielle (FICPI) is an International Association of lawyers from all over the world.